

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF
INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

NEW DELHI, THE 31ST MAY, 1978

NOTIFICATION

NO.2331/78-F.No.316/93/78-WT : In exercise of the powers conferred by sub-section (1) of Section 269B of the Income-tax Act, 1961 (43 of 1961) and in partial modification of their Order No. 30(F.No.328/111/72-WT) dated 14.11.1972, the Central Government hereby order that \times in the Table appended to the aforesaid order dated 14.11.1972, as amended by Orders No.75(F.No.328/111/72-WT) dated 10.1.1974, No.105/74(F.No.328/227/74-WT) dated 20.11.1974, No. 16/75(F.No.328/227/74-WT) dated 15.3.1975 and No. 26/77-F.No.316/211/76-WT) dated 19th April, 1977, the entries against S.No. 13(A) shall be substituted by the following :-

T A B L E

13 (A) Inspecting Assistant
Commissioner of Income-tax,
Acquisition Range,
ROHTAK.

HARYANA STATE

2. This order shall come into force with effect from 1st June, 1978.


(H.N. MANDAL)

UNDER SECRETARY TO THE GOVT. OF INDIA

To

The Manager,
Government of India Press,
Ring Road, Mayapuri,
NEW DELHI.

F.T.O.

I.T.C.C